

### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

# THE BASAVAKALYANA DEVELOPMENT BOARD (AMENDMENT) BILL, 2025 (LA Bill No. 35 of 2025)

A Bill further to amend the Basavakalyana Development Board Act, 2005.

Whereas it is expedient to amend the Basavakalyana Development Board Act, 2005 (Karnataka Act No. 13 of 2005) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Basavakalyana Development Board (Amendment) Act, 2025.
  - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Basavakalyana Development Board Act, 2005 (Karnataka Act No. 13 of 2005), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairman".

## STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Basavakalyana Development Board Act, 2005 (Karnataka Act No. 13 of 2005) to revise the provision regarding Chairman of the Basavakalyana Development Board as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

## KRISHNA BYREGOWDA

Minister for Revenue

## M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

## EXTRACT OF THE BASAVAKALYANA DEVELOPMENT AUTHORITY ACT, 2005 (KARNATAKA ACT NO.13 OF 2005)

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- **3. Constitution of the Board.-** (1) As soon as may be, after the commencement of this Act, there shall be constituted for the purposes of this Act, a Board called the Basavakalyan Development Board.
- (2) The Board shall have its headquarters at such place as may be determined by the Board from time to time.
- (3) The Board shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall be the said name sue and be sued.
  - (4) The Board shall consist of the following members namely:-
  - (a) the Chief Minister, who shall be ex-officio Chairman of the Board;
  - (b) the Minister in charge of Kannada and Culture Department;
  - (c) the Minister in charge of Revenue Department;
- (d) the Members of Parliament and Members of the State Legislature representing a part or whole of the Basavakalyan whose electoral constituencies lie within its limits;
  - (e) the President, Basava Samiti, Basava Bhavana, Bangalore;
  - (f) the President, Akhila Bharata Veerashaiva Mahasabha, Bangalore;
- (g) not exceeding five members nominated by the State Government who have served the cause espoused by Lord Basaveshwara, out of whom one person shall be a person who has held the office of Chief Engineer, Civil;
  - (h) the Secretary to Government, Kannada and Culture Department;

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